

**OFFICE OF THE DISTRICT & SESSIONS JUDGE, AMRITSAR**

**ORDER**

Keeping In view the instructions issued by the Hon'ble High Court of Punjab & Haryana, Chandigarh vide its letter no.120/RG/Spl/Misc dated 03.01.2022 as well as Government of Punjab letter no.7/56/2020/2H4/33-34 dated 04.01.2022 and in view of the sudden surge in Covid-19 cases, it is hereby ordered that the District & Sessions Judge and Addl.District & Sessions Judges, posted at Amritsar Headquarter, will attend the entire Court work pertaining to their respective court on all the working days during the period from 05.01.2022 to 15.01.2022 as per following Roster (14.01.2022 is a local holiday & 15.01.2022 is work from home as per the orders of the Hon'ble High COURT):

| Sr. No. | Name of the Judicial Officer(s)                                  | Duty Days  | Remarks   |
|---------|--|--|---|
| 1.      | Ms.Harpreet Kaur Randhawa, District & Sessions Judge, Amritsar   | 06.01.2022,<br>10.01.2022 &<br>12.01.2022                | All the cases pertaining to this Court.   |
| 2.      | Sh.Harjeet Singh, Addl.District & Sessions Judge, Amritsar       |  | All the cases pertaining to his own Court along with urgent matters pertaining to the Court of Sh.Darbari Lal & Sh.Rajesh Kumar, Addl.District & Sessions Judge(s), Amritsar.   |
| 3.      | Sh.Daljit Singh Raihan, Addl.District & Sessions Judge, Amritsar |  | All the cases pertaining to his own Court along with urgent matters pertaining to the Court of Ms.Kamal Varinder Addl.District & Sessions Judge, Amritsar, Sh.Hardip Singh, Addl.District & Sessions Judge (FTC), Amritsar. |
| 4.      | Sh.Darbari Lal, Addl.District & Sessions Judge, Amritsar         | 05.01.2022,<br>07.01.2022,<br>11.01.2022 &<br>13.01.2022 | All the cases pertaining to his own Court along with urgent matter pertaining to the Court of undersigned.  |
| 5.      | Sh.Rajesh Kumar, Addl.District & Sessions Judge, Amritsar        |  | All the cases pertaining to his own Court along with urgent matters pertaining to the Court of Sh.Harjeet Singh, Addl.District & Sessions Judge, Amritsar   |
| 6.      | Sh.Hardip Singh, Addl.District &                                 |  | All the cases pertaining to his own Court and to look after the   |

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|    | Sessions Judge, (FTC)<br>Amritsar                                   |   | work of the Court of Sh.Daljit Singh Ralhan & Ms.Kamal Varinder, Addl.District & Sessions Judge, Amritsar   |
| 7. | Ms.Paramjit Kaur,<br>Addl.Principal Judge<br>Family Court, Amritsar | 05.01.2022 &<br>07.01.2022                | All the cases pertaining to her own Court along with urgent matters pertaining to the Court of Sh.Manoj Kumar, Principal Judge, Family Court, Amritsar & Sh.Deepak Kumar Choudhary, Addl.Principal Judge, Family Court, Amritsar, in addition to her own duties   |
| 8. | Sh.Manoj Kumar,<br>Principal Judge, Family<br>Court, Amritsar       | 06.01.2022,<br>10.01.2022 &<br>12.01.2022 | All the cases pertaining to his own Court along with the camp Court to be held at Sub Division Ajnala and urgent matters of the Court of Sh.Deepak Kumar Choudhary & Ms.Paramjit Kaur, Addl.Principal Judge Family Court, Amritsar, in addition to his own duties |

The officers who are working from home on a particular day, shall take up all the pending matters qua their respective Courts while working from home and shall adjourn the cases to suitable dates and the same shall be uploaded on the CIS on the same day. However, the urgent matters fixed on the day when the Officer is working from home shall be taken up on the very next day, when the Officer is to hold the Court physically. The daily Cause list shall be placed outside the Court premises on daily basis showing the next hearing of cases well in time.

The Judicial Officers on duty will take up the cases from their respective Court rooms by physical mode or by virtual mode, as the situation may be.

In case, any Judicial Officer happens to be on leave (for any reasons) or isolate/quarantine due to the effect of the COVID-19, during his period of duty, his/her work shall be done by his immediate Junior Officer on duty and if the Junior most officer happens to be on leave, his/her work shall be done by his immediate Senior Officer on duty. The Judicial Officers shall not leave the station without obtaining the requisite leave, as per rules.

The Judicial Officers are directed to depute 50% staff, ensuring the smooth functioning of Court, as per their own requirement. Further, the Judicial Officers are also directed to prepare and send the duty roster of their staff, accordingly, to this office. All the staff members shall fully adhere to the punctuality and Court timing. Remaining staff shall not leave the station and shall make themselves available, as and when their

*H. Sandhu*  
4/1/22

services are required by the Presiding Officers.

The President/Secretary, Bar Association, Amritsar, Ajnala and Baba Bakala Sahib shall ensure that only one Advocate/Counsel dealing or representing the case shall be allowed to appear before the respective Court, on the day of hearing.

All the Judicial Officers, officials of this Sessions Division as well as Advocates are directed to strictly adhere to the Government of India/Punjab Government Instructions from time-to-time regarding social distancing, wearing of masks etc. during the Court proceedings in view of the prevailing situation of Novel Covid-19.

This order is subject to any further instructions, if received from the Hon'ble High Court during this period.

*H. G. Singh* 4/1/22  
District & Sessions Judge,  
Amritsar.

Endst. No. 51 /Dated, Amritsar the 4-1-2022

Copy forwarded for information and necessary action to:

1. The Registrar General, Hon'ble High Court of Punjab & Haryana, Chandigarh;
2. All the Judicial Officers In Amritsar Sessions Division;
3. The Deputy Commissioner, Amritsar;
4. The Commissioner of Police, Amritsar (City);
5. The Senior Superintendent of Police, Amritsar (Rural);
6. The Superintendent, Central Jail, Amritsar
7. The District Attorney, Amritsar;
8. The Presidents, Bar Association, Amritsar, Ajnala & Baba Bakala Sahib;
9. System Officer of this Sessions Division, with the direction to upload the same on the official website of this Sessions Divisions;
10. A copy of this order be placed on the notice board of this Court.

*H. G. Singh* 4/1/22  
District & Sessions Judge,  
Amritsar.